

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/2006/4121/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Biprajit Roy,  
Member,  
Motor Accidents Claims Tribunal,  
Dhubri.

Dated Guwahati, the <sup>th</sup> 11 May, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2022-23/581 Dated 08.05.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 18 (Eighteen) days from 03.05.2023 to 20.05.2023** (sufficing 21.05.2023), has been granted. Further, you have been allowed to hand over charge to the District & Sessions Judge, Dhubri with retrospective effect.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-131/2006/4122-4124/A, dated** , 11-05-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Dhubri.
- ✓ 3. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**